CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

PETITION NO. 443/TT/2026

Coram:

Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 5.11.2026

In the matter of:

Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 from COD to 31.3.2029 under **"Western Region Expansion Scheme-XXV".**

And in the matter of:

Power Grid Corporation of India Limited.
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016
SAUDAMINI, Plot No.-2,
Sector-29, Gurgaon-122001 (Haryana)

.....Petitioner

Versus

1. Madhya Pradesh Power Management Company Ltd.,
   Shakti Bhawan, Rampur,
   Jabalpur - 482 008

2. Maharashtra State Electricity Distribution Co. Ltd.
   Prakashgad, Plot No G-9,
   A K Marg, Bandra (East),
   Mumbai-400 051

3. Gujarat Urja Vikas Nigam Ltd.
   Sardar Patel Vidyut Bhawan,
   Race Course Road,
   Vadodara - 390 007

4. Electricity Department
   Vidyut Bhawan,
   Govt. Of Goa,
   Panaji, Goa - 403 001

5. DNHDD Power Distribution Corporation Limited
   Vidyut Bhawan,
   66kv Road, Near Secretariat,
   Amli, Silvassa - 396 230

6. Chhattisgarh State Power Distribution Company Limited
   P.O. Sunder Nagar, Dangania,
   Raipur, Chhattisgarh-492 013

7. Central Transmission Utility of India Limited
   Saudamini, Plot No. 02,
   Sector 29, Gurugram – 122001

…. Respondent(s)

For Petitioner: Shri Zafrul Hassan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Arjun Malhotra, PGCIL

INTERIM TARIFF ORDER

The instant Petition has been filed by Power Grid Corporation of India Limited (Power Grid) for determination of tariff under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (hereinafter referred to as "the 2024 Tariff Regulations") for the period from COD to 31.3.2029 in respect of the following under **"Western Region Expansion Scheme-XXV".**

Asset No	Asset Name	COD
Asset-1	1x1500 MVA 765/400 kV ICT (3rd) in Raigarh (Kotra) Section B along with associated 765 kV and 400 kV bays	12.11.2025

2. The details of the transmission assets, including the Scheduled Commercial Operation Date (SCOD), Date of Commercial Operation (COD) claimed by the Petitioner, and time over-run are as under:

Asset	SCOD	DOCO	Delay (in days)
Asset-1	14.11.2023	12.11.2025	729

3. The hearing in this matter was held on 9.9.2026 and 13.10.2026, and the Petition was reserved.

4. The Petitioner, vide affidavit dated 25.9.2026, has claimed the following annual transmission charges with respect to the transmission assets for the 2024-29 tariff period as under:

(₹ in lakh)

Asset-1	COD	2025-26 (Pro-rata 140 days)	2026-27	2027-28	2028-29
1X1500 MVA, 765/400 kV, ICT-4 along with associated bays at Bikaner PG	12.11.2025	735.04	2088.51	2180.92	2194.19

5. The Petitioner, through prayer at Sr. No. (p), has requested to allow the interim tariff in accordance with Regulation 10(3) of the 2024 Tariff Regulations, for the purpose of inclusion in the PoC charges.

6. We have considered the Petitioner's submissions for the grant of an interim tariff. As per Regulation 10(3) of the 2024 Tariff Regulations, the Commission may grant an interim tariff for new transmission projects that have filed the application under Regulation 9(1) of the 2024 Tariff Regulations. However, under Regulation 10(3) of the 2024 Tariff Regulations, the Commission may grant an interim tariff up to 90% of the tariff claimed in case of new transmission projects under the aforesaid Regulation.

7. Regulation 10 of the 2024 Tariff Regulations provides as under:

*"**10. Determination of tariff**:*

……

(3) If the information furnished in the petition is in accordance with these regulations, the Commission may consider granting an interim tariff of up to ninety per cent (90%) of the tariff claimed in the case of a new generating station or unit thereof or transmission system, or element thereof during the first hearing of the application for billing purposes till the final tariff is determined by the Commission:

Provided that in case the final tariff determined by the Commission is lower than the interim tariff by more than 10%, the generating company or transmission licensee shall return the excess amount recovered from the beneficiaries or long term customers, as the case may be, with simple interest at 1.20 times of the rate worked out on the basis of 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the financial year in which such excess recovery was made.

(5) The Commission shall grant the final tariff in the case of existing and new projects after considering the replies received from the respondents and suggestions and objections, if any, received from the general public and any other person permitted by the Commission, including consumers or consumer associations.

(6) Subject to Sub-Clause (7) below, the difference between the tariff determined in accordance with clauses (3) and (5) above and clauses (4) and (5) above, shall be recovered from or refunded to, 29 the beneficiaries or the long term customers, as the case may be, with simple interest at the rate equal to the 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the respective year of the tariff period, in a maximum of six equal monthly instalments;

Provided further that such interest, including that determined as per sub-clause (7) of this regulation shall be payable till the date of issuance of the Order and no interest shall be allowed or levied during the period of six-monthly instalments. Provided further that in case where money is to be refunded and there is a delay in the raising of bills by the generating company or transmission licensees beyond 45 days from the issuance of the Order, it shall attract a late payment surcharge as applicable in accordance with these regulations.

(7) Where the capital cost approved by the Commission on the basis of projected additional capital expenditure exceeds the actual trued up additional capital expenditure incurred on a year to year basis by more than 10%, the generating company or the transmission licensee shall refund to the beneficiaries or the long term customers as the case may be, the tariff recovered corresponding to the additional capital expenditure not incurred, as approved by the Commission, along with simple interest at 1.20 times of the rate worked out on the basis of 1 year SBI MCLR plus 100 basis points as prevalent on 1st April of the respective year."

8. After carrying out a preliminary prudence check of the Annual Fixed Charges (AFC) claimed by the Petitioner and taking into consideration the cost overrun and time overrun in case of the instant transmission assets, the same shall be discussed and

analysed in detail at the time of grant of the final tariff order. After carrying out a preliminary prudence check of the Annual Fixed Charges (AFC) claimed by the Petitioner and taking into consideration the time overrun in case of the instant transmission assets, the same shall be discussed and analysed in detail at the time of grant of the final tariff order. Accordingly, the Commission has decided to allow an interim tariff @ 90% of the AFC claimed with respect to Asset-1 for the 2024-29 tariff period in terms of Regulation 10(3) of the 2024 Tariff Regulations.

9. Accordingly, we hereby allow the interim annual transmission charges subject to the final tariff order as follows:

(₹ in lakh)

Asset-1	**COD**	**2025-26 (Pro-rata 140 days)**	**2026-27**	**2027-28**	**2028-29**
1X1500 MVA, 765/400 kV, ICT-4 along with associated bays at Bikaner PG	12.11.2025	661.54	1879.66	1962.83	1974.77

10. The interim tariff allowed in this order shall be applicable from the COD of the transmission asset and the billing, collection, and disbursement of the transmission charges approved in this order shall be governed by the provisions of the 2020 Sharing Regulations as provided in Regulation 78 of the 2024 Tariff Regulations, as amended from time to time, as the case may be. Further, the interim transmission charges allowed in this order shall be subject to adjustment in accordance with Regulation 10 of the 2024 Tariff Regulations, as applicable.

Sd/-	**Sd/-**	**Sd/-**	**Sd/-**
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**